

ITEM NO.2

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).11223-11235/2023

(Arising out of impugned final judgment and order dated 14-03-2023 in WPC No. 9110/2022 14-03-2023 in WPC No. 9116/2022 14-03-2023 in WPC No. 9127/2022 14-03-2023 in WPC No. 9423/2022 14-03-2023 in WPC No. 9114/2022 14-03-2023 in WPC No. 10122/2022 14-03-2023 in WPC No. 10140/2022 14-03-2023 in WPC No. 10402/2022 14-03-2023 in WPC No. 72/2023 14-03-2023 in WPC No. 9101/2022 14-03-2023 in WPC No. 14654/2022 14-03-2023 in WPC No. 1122/2023 14-03-2023 in WPC No. 16989/2022 passed by the High Court of Delhi at New Delhi)

ABHISHEK DIXIT & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.106602/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-05-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PANKAJ MITHAL
(VACATION BENCH)

For Petitioner(s) Mr. Siddharth Mohan, Adv.
Mr. Rishi Kumar Singh Gautam, AOR
Mr. Sachin Bajpai, Adv.
Ms. Aditi Mohan, Adv.
Ms. Sonam Priya, Adv.
Mr. Manish, Adv.
Ms. Sakshi Sharma, Adv.
Ms. Anushka Rajan, Adv.

For Respondent(s) Mr. Rahul Malhotra, Adv.

**Ms. Himanshi Madan, Adv.
Mr. Rajesh P., AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Issue notice.
- 2 Tag with Special Leave Petition (Civil) No 7649 of 2023.
- 3 Since the petitioners have had the benefit of interim protection from 31.01.2022 till the date on which the impugned order was passed, the petitioners shall be entitled to the benefit of the same interim protection till the next date of hearing.

**(GULSHAN KUMAR ARORA)
AR-CUM-PS**

**(DIPTI KHURANA)
ASSISTANT REGISTRAR**